

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF IND-BARATH THERMAL POWER LIMITED

S. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	Ind-Barath Thermal Power Limited
2	Date of incorporation of corporate debtor	03/01/2007
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC, Hyderabad)
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40101TG2007PLC052232
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: H NO. 8-5-210/43, Plot No 44, Shiva Enclave, Old Bowenpally, Secunderabad, Rangareddi, Telangana – 500011
6	Date of closure of Insolvency Resolution Process	November 21, 2022
7	Liquidation commencement date of corporate debtor	March 31, 2023 (However order was uploaded on the NCLT Portal on April 10, 2023)
8	Name and registration number of the insolvency professional acting as liquidator	Mr. Deepak Maini
9	Address and e-mail of the liquidator, as registered with the Board	Address: C-100, Sector 2, Noida, Uttar Pradesh – 201301 E-mail ID: deepak.maini@insolvencyservices.in
10	Address and e-mail to be used for correspondence with the liquidator	Address: C-100, Sector 2, Noida, Uttar Pradesh – 201301 E-mail ID: Cirp.indbarath@gmail.com
11	Last date for submission of claims	May 10, 2023

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of liquidation of the Ind-Barath Thermal Power Limited March 31, 2023 (However order was uploaded on the NCLT Portal on April 10, 2023).

The stakeholders of Ind-Barath Thermal Power Limited are hereby called upon to submit their claims with proof on or before May 10, 2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.


Deepak Maini
(Insolvency Professional)
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Address: C-100, Sector-2, Noida, U.P.-201301

**Deepak Maini
(Liquidator)**

Registration No: IBBI/IPA-001/IP-P00676/2017-2018/11149

Address: C-100, Sector-2, Noida, U.P.-201301

Date: April 10, 2023

E-mail ID: cirp.indbarath@gmail.com Deepak.maini@insolvencyservices.in

AFA Validity: December 07, 2023